

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

Criminal Appeal No.543 of 2024
@ SLP (Crl.) No.16492/2023

RAMKUMAR KURREY

...Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

...Respondent(s)

O R D E R

1. Leave granted.
2. The appellant has filed the present Appeal seeking anticipatory bail in connection with Crime No.45/2022 registered at Police Station- Navagarh, District- Janjgir - Champa, Chhattisgarh for the offences punishable under Sections 420, 467, 468, 471, 408, 409, 120-B and Section 34 of the IPC.
3. It is sought to be submitted by the learned counsel for the appellant that the appellant was computer operator and was not involved in the alleged offences. He also submitted that the appellant is cooperating with the investigation and shall continue to cooperate in future also.
4. Learned counsel for the respondent - State of Chhattisgarh has not much resisted the present appeal, and submitted that the appellant is cooperating with the investigation.
5. In view of the above, we are inclined to accept the Appeal.

6. In the event of the arrest of the appellant - Ramkumar Kurrey in connection with Crime No.45/2022 registered at Police Station- Navagarh, District- Janjgir - Champa, Chhattisgarh, he shall be released on bail on the conditions that may be imposed by the Trial Court. It is needless to say that in case the appellant does not co-operate with the investigation or commits breach of any conditions that may be imposed by the Trial Court, the respondent shall be at liberty to apply for the cancellation of his bail.
7. The Appeal is allowed in above-terms.

.....J
(BELA M. TRIVEDI)

.....J
(PRASANNA BHALACHANDRA
VARALE)

NEW DELHI
31ST JANUARY, 2024.

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

Criminal Appeal No.544 of 2024
@ SLP (Cr1.) No.1162/2024

PRAHALAD KASHYAP

...Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

...Respondent(s)

O R D E R

1. Leave granted.
2. The appellant has filed the present Appeal seeking anticipatory bail in connection with Crime No.45/2022 registered at Police Station- Navagarh, District- Janjgir - Champa, Chhattisgarh for the offences punishable under Sections 420, 467, 468, 471, 408, 409, 120-B and Section 34 of the IPC.
3. It is sought to be submitted by the learned counsel for the appellant that the appellant was computer operator and was not involved in the alleged offences. He also submitted that the appellant is cooperating with the investigation and shall continue to cooperate in future also.
4. Learned counsel for the respondent - State of Chhattisgarh has not much resisted the present appeal, and submitted that the appellant is cooperating with the investigation.

5. In view of the above, we are inclined to accept the Appeal.

6. In the event of the arrest of the appellant - Prahalad Kashyap in connection with Crime No.45/2022 registered at Police Station- Navagarh, District- Janjgir - Champa, Chhattisgarh, he shall be released on bail on the conditions that may be imposed by the Trial Court. It is needless to say that in case the appellant does not co-operate with the investigation or commits breach of any conditions that may be imposed by the Trial Court, the respondent shall be at liberty to apply for the cancellation of his bail.

7. The Appeal is allowed in above-terms.

.....J
(BELA M. TRIVEDI)

.....J
(PRASANNA BHALACHANDRA
VARALE)

NEW DELHI
31ST JANUARY, 2024.

ITEM NO.10

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.16492/2023

(Arising out of impugned final judgment and order dated 25-11-2022 in MCRCA No. 711/2022 passed by the High Court of Chhattisgarh at Bilaspur)

RAMKUMAR KURREY

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(IA No. 248657/2023 - EXEMPTION FROM FILING O.T. & IA No. 248659/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 1162/2024 (II-C)

Date : 31-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s)

Mr. Arkaj Kumar, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Nakul Rai, Adv.
Mr. Shivam Shukla, Adv.
Mr. Aakarsh Mishra, Adv.
Ms. Mansha Shukla, Adv.
Mr. Tilak Vij, Adv.
Ms. Neelam Singh, AOR

Ms. Ritu Raniwal, Adv.
Mr. Abhinav Shrivastava, AOR
Ms. Unnati Vaibhav, Adv.
Mr. Bajrang Aggarwal, Adv.

For Respondent(s)

Mr. Gautam Narayan, AOR
Ms. Asmita Singh, Adv.
Mr. Harshit Goel, Adv.
Mr. Sujay Jain, Adv.
Mr. K.V. Vibhu Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. The appeals are allowed, in terms of the signed order.
3. Pending applications are also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)

(Two Separate Signed Orders are placed on the file)